

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2746 of 2020

Fulkumari Devi **Petitioner**
Versus
State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Prashant Kr. Rahul, Advocate
For the State : Ms. Priya Shrestha, Spl. P.P.

02/11.09.2020 Heard Mr. Prashant Kr. Rahul, learned counsel for the petitioner and Ms. Priya Shrestha, learned Spl. P.P. for the State.

So far as defect no. 9(iii) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, defect nos. 9(i), (ii) and (iv) are concerned, the same are ignored.

The petitioner has prayed for grant of anticipatory bail, as she is apprehending her arrest in connection with Latehar P.S. Case No. 201/2019, corresponding to G.R. Case No. 101/2020(S).

The brother of the informant was alleged to have been assaulted by the accused persons for picking groundnut which was cultivated by Sunil Oraon the husband of the petitioner.

The petitioner is a lady and the allegations appear to be general and omnibus in nature.

Regard being had to the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned court below within a period of four weeks and on such surrender, she shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Latehar in connection with Latehar P.S. Case No. 201/2019, corresponding to G.R. Case No. 101/2020(S), subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)